

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 301 of 1997

Present : Hon'ble Dr. B.C.Sarma, Administrative Member
Hon'ble Mr.D.Purkayastha, Judicial Member

BRIHASPATI SINGH

VS

UNION OF INDIA & ORS.

For the applicant : Mr.Samir Ghosh, counsel

For the respondents: Mr.S.K.Dutta, counsel

Heard on : 22.4.97

Order on : 22.4.97

O R D E R

B.C.Sarma, A.M.

This application has been filed by the applicant who is an employee of National Council of Science Museum.

2. When the matter is taken up for admission hearing today, the respondents' counsel Mr.Dutta submits that this Tribunal has no jurisdiction over the matter. However, Mr.Ghosh, counsel for the applicant submits that this Tribunal does have jurisdiction and in support of his contention he has referred to the memorandum dated 4th April, 1978.

3. We find that the Ministry of Human Resources Development had not issued any notification under C.A.T. Act, 1985 conferring jurisdiction upon this Tribunal. The application is therefore accordingly returned to the applicant's counsel to present it before the appropriate forum.

MEMBER (J)

MEMBER (A)